

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/6232/2020

This the 06th day of August, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Mohd. Ashraf Dar, aged 41 years, S/o Wali Mohammad Dar, R/o Buchroo, Post Office Wathura, Tehsil Chadoroa, District Budgam.

.....Applicant

(Advocate:- Mr. M A Beigh)

Versus

1. Union of India, through Chief of the Army Staff New Delhi, C/o 56 APO.
2. Engineer in Chief, IHQ of Ministry of Defense (Army) Kashmir House, Raja Ji Marg, DHQ, P.O. New Delhi-110001.
3. Chief Engineer (Air Force) Udhampur Zone, J&K C/o 56 APO, Srinagar.
4. Administrative Officer-II, A.A.D. (Pers and Legal), C/o 56 APO.
5. Garrison Engineer (Air Force), C/o 56 APO, Srinagar.

.....Respondents

(Advocate: Mr. Raghu Mehta, learned Sr. C.G.S.C.)

**ORDER
[ORAL]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Learned counsel for the applicant submits that after the death of his father, the applicant applied for appointment on compassionate ground. Vide letter dated 24.08.2018, a speaking order was issued by the Chief Engineer, Air Force, Udhampur rejecting the claim of the applicant. The rejection order was communicated to the applicant vide letter dated 13.09.2018. The applicant furnished a representation against the rejection order and he was directed to resubmit his documents and in compliance, the applicant resubmitted the required documents. Vide order dated 11.11.2019, the Incharge

Chief Engineer, Srinagar requested the Chief Engineer, HQ Air Force to resubmit the case of the applicant for compassionate appointment. However, no action has been taken by the respondents to grant compassionate appointment to the applicant.



2. Learned counsel for the applicant further submits that the T.A. may be disposed of by directing the respondents to consider the case of the applicant for grant of compassionate appointment keeping in view the letter dated 11.11.2019 written by In Charge Chief Engineer to Chief Engineer, HQ Air Force.
3. We have heard Mr. M A Beigh, learned counsel for the applicant and Mr. Raghu Mehta, Sr. C.G.S.C. for the respondents and perused the records.
4. Looking to the facts and circumstances of the case, the T.A. is disposed of with direction to the respondents to reconsider the case of the applicant for grant of compassionate appointment under rules and regulation and taking into consideration the letter dated 11.11.2019. The respondents shall pass a reasoned and speaking order and communicate the decision so taken to the applicant within a period of six weeks from the date of receipt of a certified copy of this order.
5. It is made clear that we have not entered into the merits of the case.
6. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Arun